संख्या में प्राइवेट कोयला खदान काम कर रहे हैं। वहां सेफ्टी रूल्स की बिल्कुल उपेक्षा करके कोयला निकाला जा रहा है। अगर सरकार ने तुरन्त इधर ध्यान नहीं दिया तो वहां चासनाला जैसी बहुत बड़ी दुर्घटना हो सकती है। मैं सरकार का ध्यान इस ओर आकर्षित कर रहा हूं। सन् 1973 में सरकार ने कोल माइन्स का नेशनलाइजेशन किया। बहुत सी माइन्स उसमें निकल गई थीं। लगभग 85 कोल माइन्स थीं प्राइवेट जो प्राइवेट हाथों में चल रही हैं। सुप्रीम कोर्ट में उसके केसेज भी चल रहे हैं। सबसे खतरनाक चीज यह है कि सी सी एल की एक सिरका खदान है, वह अण्डर ग्राउण्ड माइन है और उसके ऊपर एक बुन्दू कोयला खदान हैं जो कि ऊपर चल रही है। अगर यहां परपेंडीकुलर वे में कोयला खोदा गया और दोनों के मध्य की दीवार पतली और वहां पानी आया तो इस खदान में चला जायेगा और वहां चासनाला जैसी बहुत बड़ी दुर्घटना होने की सम्भावना है। लेकिन सरकार की ओर से कोई ऐक्शन नहीं लिया जा रहा है। मैं सरकार से प्रार्थना करूंगा कि कोल खदानों के ऊपर सेफ्टी कानूनों को लागू किया जाये और बाकायदा नियमों के अनुसार उन को चलाया जाये। पहले कोई लाइसेन्स लेता था तो उस पर रूल्स एण्ड रेग्युलेशन्स लागू होते थे लेकिन नेशनलाइजेशन के बाद कोई रूल नहीं है। ऐसी स्थिति में अगर कोई दुर्घटना हो गई और उसके बाद आप इंक्वायरी कमेटी बिठायेंगे तो कोई लाभ नहीं होगा, सरकार को टाइम पर ही ऐक्शन लेना चाहिए—यह मेरी प्रार्थना है।

12.28 hrs.

(ii) GRIEVANCES OF RAILWAYMEN

PROF. DILIP CHAKRAVARTY (Calcutta South): Thank you for your permission to raise certain points, concerning the problems of railwaymen.

Yesterday, one lakh of railwaymen assembled before the Parliament under the organisational leadership of the All India Railwaymen's Federation.

I recall, Sir, with a sense of pride that some 20 years ago I was also connected with the Railwaymen's Federation. All India Railwaymen's Federation, its members in particular and the Railwaymen in general, are much concerned about the activities of the anti-social and unscrupulous elements which haved raised their ugly heads in causing accidents, causing injuries to railway workers, killing innoncent passengers and railway workers etc. besides causing heavy damage to railway property. This has appeared in their petition. I again take this opportunity to offer my thanks to the leadership of the All India Railwaymen's Federation The Railwaymen, after the withdrawal of emergency, did excellent work. They not only enabled the hon. Railway Minister to place a surplus budget before Parliament (with the profit of Rs. 45 crores), but, by their hard work, they have enabled the Indian Railways to anticipate a profit of Rs. 80 crores in the current year. But, unfortunately, Sir, we have not, as yet been able to fulfil many of the very basic needs of these railwaymen.

I again recall, with a sense of pride, of the last railway men's strike, which was imposed on the railwaymen. The strike has been led by our honoured colleague Mr. George Fernandes in 1974. Their six point charter of demands is yet to be fulfilled. It is common knowledge that the railway workers work round the clock. It is also common knowledge that railway workers are industrial employees and are governed by the provisions of the Industrial Disputes Act. They have very little in common with the civil servants. Yet they are bracketed with the civil servant working in the Central Secretariat of the Government of India I will give an illustration. Take Group D employees of the Railways such as Khalassis, station porters, shunting porters, safety porters, etc. Their duties not only involve hazards and

[Prof. Dilip Chakravarty]

technicalities but also risks of their own lives in addition to other difficulties. They have been treatetd unfortunately at par with a peon of the Central Secretariat. Although the railwaymen are all industrial employees, they have been denied parity in wages and bonus which the other industrial employees get in public sector undertakings. Discrimination is going on with regard to payment of bonus etc. *vis-a-vis* the employees in public under takings. During last 30 years' congress misrule, they had to resort strikes three times and on all the three occasions when the strike was withdrawn they were assured that their grivances will be looked into. But nothing has been done. It is only the Janata Government now which is looking into their grievances rather sympathetically. They have pointed out that the existing set up of the management was created by the Britishers for their own benefits.

MR. SPEAKER: You are repeating only what is mentioned in the Petition.

PROF. DILIP CHAKRAVARTY: No, Sir. I only wan to say that the railwaymen would like to have a scientific wage structure. (*Interruptions*).

SHRI C.K. CHANDRAPPAN (Cennanore): Sir, I rise on a point of order. (*Interruptions*) He is going on reading it.

PROF. DILIP CHAKRAVARTY: I am only placing the problems faced by the railwaymen.

SHRI C.M. STEPHEN (Idukki): Sir, I rise on a point of order. My point of order is that under Rule 168, a Member presenting a petition shall confine himself to a statement.

MR. SPEAKER: Mr. Stephen, you are under a misconception. I allowed him under Rule 377. Even under Rule 377, he should not go on making a speech.

PROF. DILIP CHAKRAVARTY: I am placing some of the basic problems faced by the railwaymen in the country with the hope that Government will look into their grievances and see that an expeditious remedy is found out for ameliorating the grievances of the railwaymen.

12.32 hrs.

(iii) STRIKE IN SCINDIA STEAM NAVIGATION COMPANY

श्रीमती मृणाल गोरे (बम्बई-उत्तर) : अध्यक्ष महोदय, बम्बई, कलकत्ता और दूसरे प्रदेशों में सिंधिया स्टीम नेविगेशन कम्पनी में पिछले 15 दिनों से हड़ताल चल रही है । मैं इस हड़ताल की ओर सभाग्रह और मन्त्री महोदय का ध्यान खींचना चाहती हूं । आप सभी लोग जानते हैं कि एमर्जेन्सी के दौरान अनेकों कम्पनियों और दफ़्तरों में यूनियन में काम करने वाले लोगों के ऊपर किसी-न-किसी प्रकार से ऐक्शन लिया गया, बहुत से लोगों को काम से निकाल दिया गया । जैसे ही जनता पार्टी की सरकार पावर में आई—26 या 27 अप्रैल, 1977 को हमारे लेबर मिनिस्टर ने एक सर्कुलर निकाल कर सभी जगहों पर भेजा, जिसमें कहा गया था कि सरकारी और खानगी सभी कम्पनियों में ऐमर्जेन्सी के दौरान जिन लोगों के खिलाफ ऐक्शन लिया गया है, नौकरी से निकाला गया है, उनको तुरन्त री इंस्टेट किया जाना चाहिये, काम पर रखना चाहिये ।

सिंधिया स्टीम नविगेशन कम्पनी की यूनियन के जैनरल सेक्रेटरी—श्री लक्ष्मी नारायण को भी एमर्जेन्सी के काल में निकाला गया था । अप्रैल से लेकर नवम्बर तक इस सर्कुलर को लेकर वहां की यूनियन इस बात की कोशिश करती रही कि श्री लक्ष्मी नारायण को काम पर वापस लिया जाय । लेकिन कम्पनी का कहना था कि उनको निकाला नहीं गया था, बल्कि उन्होंने खुद राजीनामा करके इस्तीफ़ा दिया था । घटना इस प्रकार थी कि उस समय बीस सूत्री कार्यक्रम को